

NEXT DATE OF HEARING: 12.01.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 457 OF 2024

IN THE MATTER OF:

SAMPURNA NAND ...APPLICANT

VERSUS

ASHIRWAD STONES AND ORS. ...RESPONDENTS

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Filed by




SHARAD CHAUHAN, ASHISH PANDEY
ADVOCATES FOR RESPONDENT NO. 01
CHAMBER NO. 203, M.C SETALVAD
CHAMBERS BLOCK, SUPREME COURT OF INDIA,
NEW DELHI – 110001
8510052778
SHARADADVOCATE22@GMAIL.COM

DATED: 09.01.2026

NEW DELHI

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 457 OF 2024

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

ASHIRWAD STONES AND ORS.

...RESPONDENTS

**ADDITIONAL COMPLIANCE AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 01 i.e. M/S ASHIRWAD STONES.**

MOST RESPECTFULLY SHOWETH

1. It is most respectfully submitted that the Hon'ble National Green Tribunal vide its order dated 10.12.2025, passed in the present original application had directed the answering Respondent to file additional compliance affidavit with respect to the things mentioned hereinafter along with supporting photographs/ videos and other supporting documents within two weeks.

“In the course of hearing, learned counsel for respondent no. 1- answering Respondent has sought time to file additional affidavit giving requisite details regarding compliance with the aspects of installation of borewell and obtaining of permission for the same from UP Ground Water Authority/ purchase of water tankers with requisite details regarding supplier, quantity purchased and used

etc., installation of cameras, development of three rows green belt, installation of wind breaking walls of appropriate height with mention of requisite particulars regarding height, length and width and source of the mined material used with copies of relevant statements and audit report, if any, audit is conducted”.

A true copy of the order dated 10.12.2025 passed by this Hon'ble Tribunal in O.A No. 457 of 2024 is annexed herewith and marked as **ANNEXURE NO. C-1.**

2. ISSUE OF WATER REQUIRMENT IN THE PLANT AND PROCUREMENT OF THE WATER:-

- i. It is most respectfully submitted that the water requirement for the functioning of the stone crusher plant is based on the sprinkling of the water for suppression of dust emission during the working of the plant. It is pertinent to mention here that the stone crusher plant requires approximately 600 litres water per day for sprinkling purpose at the site i.e.18,000 litre per month. This requirement of water for the plant is being fulfilled by purchasing water tankers from Gram Panchayat Sonbarsa Khurd, Rajgarh Block, Tehsil Chunar, District Mirzapur, Uttar Pradesh. A true copy of the water supply letter dated 08.01.2026, issued by the Gram Panchayat Sonbarsa Khurd, Rajgarh Block, Tehsil chunar, District Mirzapur, Uttar

Pradesh with translated copy is annexed herewith and marked as **ANNEXURE NO. C-2.**

- ii.** That it is also pertinent to mention that the Answering Respondents are operating very small units and belong to the category of Micro, Small and Medium Enterprises [MSME], with a large number of the Answering Respondents having taken loans in order to establish their units and still being in the process of repaying those loans. With regard to permission required for extraction of ground water, it is respectfully submitted that the Answering Respondents, being MSME units and drawing very limited quantities of water, are exempted from the requirement of taking such permission from the Central Ground Water Authority [CGWA]/Uttar Pradesh Ground Water Department [UPGWD], by virtue of Notification dated 24.09.2020, issued by the Ministry of Jal Shakti, Government of India. It is also apposite to mention that Rajgarh Block in District Mirzapur, where the leases of the Answering Respondents are situated, is categorized as a safe zone by the CGWA. A true copy of notification dated 24.09.2020 and 26.10.2020 annexed and marked as annexure **ANNEXURE C-03 (COLLY)**

3. ISSUE OF CCTV COMPLIANCE IN THE CRUSHER PLANT.

- iii. It is submitted that the question regarding the installation of cameras within the premises of the stone crusher plant. Therefore, in compliance of the direction made by this Hon'ble Tribunal, it is submitted that the answering Respondent has already installed five CCTV cameras with seven days data storage/ backup capacity in the hard disk for the proper and secure functioning of the crusher Unit.

4. ISSUE OF GREEN BELT

- iv. It is further submitted that regarding the development of the three rows green belt in the premises to ensure the compliance of the CTO conditions. Therefore, in compliance of the direction made by this Hon'ble Tribunal the answering Respondent has planted 250 more trees in addition to the already planted trees. The 250 more saplings which has been planted by the answering Respondent mainly includes *Mausari*, *Guava (Amrood)*, *Mango (Aam)*, *Amla (kalmi and Bada)*, *Golden Champa (Sona Champa)*, *Ber apple*, *Jackfruit (kathal)*, *Bottle Palm*, *Ashok etc.* having an average height of around 6 feet.

It is pertinent to pointout at this juncture that the Stone crusher of the deponent is located in the hilly area, and the terrain of the area is very dry therefore in the summer season due to acute rainfall, the small plants and saplings are unable to sustain the

scorching heat of the area, inspite of water sprinkling, therefore in the real sense it is almost impossible to maintain the green belt in three rows, although the project proponent has used his maximum man power to sustain the maximum green belt for clean environment around the crusher plant.

A true copy of the bills of purchased trees from the Shastri Bagh Nursery, Ramnagar is annexed herewith and marked as **ANNEXURE NO. C-4(COLLY)**

5. ISSUE OF WIND BREAKING WALL AROUND THE CRUSHER PLANT.

- v. It is further submitted that issue regarding the installation of the wind breaking walls in the premises to ensure the CTO condition. Therefore, in order to meet the compliance of the CTO condition, the answering Respondent have already installed wind breaking walls since inception having 16ft height with the length of 75 meters from East, 78 meters from West, 45 meters from South direction, spreading over 1.75 to 2 bigha land in the premises of the stone crusher unit.

6. ISSUE OF PURCHASE OF RAW MATERIAL FOR CRUSHER PLANT:-

- vi. It is further submitted that regarding the details of source of the mined material used in stone crusher unit. It is submitted that recently the answering

Respondent on 01.12.2025 to 31.12.2025, purchased 4000m³ quantity of bolder/ mined material used in stone crusher unit at the rate of Rs. 330 with the total cost of Rs. 13,86,000/- including tax. A true copy of the bill of bolder purchased in the name of answering Respondent is annexed and marked herewith as **ANNEXURE NO. C-5.**

7. ISSUE OF REGULAR MEDICAL HEALTH CHECKUP OF THE STAFF:-

- vii. It is submitted that regarding the staff medical report of all the employees working in the stone crusher unit. It is submitted that all the employees working in the stone crusher unit have been medically examined by the doctors of the community health centre locating at Jamalpur, Mirzapur, Uttar Pradesh and the same were found fit and not suffering from any disease. A true copy of medical certificate of all the employees of the stone crusher unit issued from the office of Superintendent Community Health Centre, Jamalpur, Mirzapur is annexed herewith and marked as **ANNEXURE NO. C-6 (COLLY).**
- viii. Hence the present Additional Compliance Affidavit.

Through



SHARAD CHAUHAN, ASHISH PANDEY
ADVOCATES FOR RESPONDENT NO.01
CHAMBER NO. 203, M.C SETALVAD
CHAMBERS BLOCK, SUPREME COURT OF INDIA,
NEW DELHI-110001
8510052778
SHARADADVOCATE2 2@GMAIL.COM

DATED: 09.01.2026

NEW DELHI



e-Stamp

Certificate No. : IN-UP43197314081894Y

Certificate Issued Date : 09-Jan-2026 02:46 PM

Account Reference : NEWIMPACC (SV)/ up14289304/ VARANASI SADAR/ UP-VNS

Unique Doc. Reference : SUBIN-UPUP1428930482722981314167Y

Purchased by : ANITA SINGH

Description of Document : Article 4 Affidavit

Property Description : Not Applicable

Consideration Price (Rs.) :

First Party : ANITA SINGH

Second Party : Not Applicable

Stamp Duty Paid By : ANITA SINGH

Stamp Duty Amount(Rs.) : 100
(One Hundred only)

4809 91 30



Signature. *M*

ACC Name:-MANOJ KUMAR

ACC Code:-UP 14289304

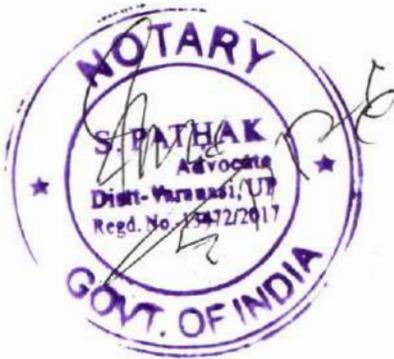
ACC Add:-Hukalganj, Varanasi

Mobile No -7800589272,6387211451

Jcence No. -105/128/50/40

Distt -Varanasi

Please write or type below this line



NOTARIALIZED

S.PATHAK Advocate
Notary Govt. of India
Varanasi
Reg. No.1-13472/2017

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.e-stamp.com' or using e-Stamp Mobile App or Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH SITTING AT NEW DELHI
ORIGINAL APPLICATION NO. 457 OF 2024**

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VS

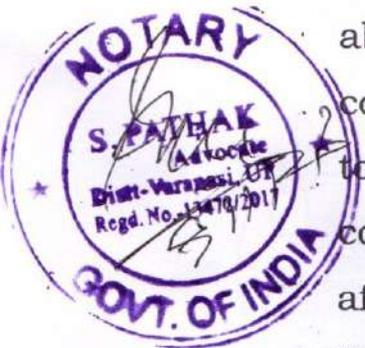
ASHEERVED STONES AND ORS.

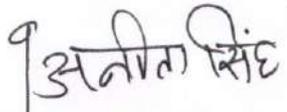
...RESPONDENTS

AFFIDAVIT

I, Anita Singh W/o Sanjay Bhai Patel, aged about 46 years, R/O Ramarasahi, Patihata, Mirzapur, Uttar Pradesh, 231304 Prop. M/s Ashirvad Stones, presently at Mirzapur do hereby solemnly affirm and state as under:

1. That I am Prop. of Respondent No.1 in the abovementioned Original Application and I am fully conversant with the facts and circumstances of the case to the best of my knowledge and belief and as such competent to swear the present additional compliance affidavit in my personal capacity.
2. That I have read and understood the contents of the additional compliance affidavit and the same has read over to me and explained to me by my counsel in my vernacular and hence swearing the present additional compliance affidavit.




 Anita Singh

3. I state that the contents of the aforementioned additional compliance affidavit which has been drafted under my instructions and the contents are true and correct to the best of my knowledge and belief.

9 सुनील सिंह
DEPONENT
d s A L K J A R

VERIFICATION

I the above-named deponent, do hereby verifying that the contents of para no 1 to 3 of the present affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at Mirzapur on ____ day of January 2026.



9 सुनील सिंह
DEPONENT
d s A L K J A R

THROUGH

SHARAD CHAUHAN, ASHISH PANDEY
ADVOCATES

Sworn Before Me & Solemnly
Affirm Signature and Contents
Verified Today
S. PATHAK Advocate
NOTARY GOVT. OF INDIA
Varanasi
Reg. No. 13472/2017

ANNEXURE NO. C-1

Item No. 03

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**Original Application No. 457/2024
(I.A No. 488/2025)

Sampurna Nand

Applicant

Versus

Ashirwad Stone & Ors.

Respondents

Date of hearing: 10.12.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in person (through V.C.).

Respondents: Mr. Sharad Chauhan, Advocate for Respondent no. 1.
Mr. Gi. GI. C. George, Advocate for Respondent No. 2 and 3.
Mr. Pradeep Misra and Mr. Daleep Dhyani, Advocates for respondent no.
4.**ORDER**

1. Part arguments heard.
2. In the course of hearing, learned counsel for respondent no. 1- project proponent has sought time to file additional affidavit giving requisite details regarding compliance with the aspects of installation of borewell and obtaining of permission for the same from UP Ground Water Authority/purchase of water tankers with requisite details regarding supplier, quantity purchased and used etc., installation of cameras, development of three rows green belt, installation of wind breaking walls of appropriate height with mention of requisite particulars regarding height, length and width and source of the mined material used with copies of relevant statements and audit report, if any, audit is conducted.

3. Additional affidavit along with supporting photographs/videos and other supporting documents may be filed within two weeks.
4. List on 12.01.2026 for final hearing.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 10th, 2025
Original Application No. 457/2024
(I.A No. 488/2025)
AB



TRUE COPY

ग्राम पंचायत सोनवर्षा खुर्द

विकास खण्ड-राजगढ़, तहसील-चुनार

जिला-मीरजापुर, (उ०प्र०)

निवास-

ग्राम-बियाहुर, पो०-अधवार

चुनार, मीरजापुर

मो०-9919095891

श्री रामललित

(ग्राम प्रधान)



पत्रांक.....

दिनांक 08-01-2026.....

प्रमाणित किया जाता है कि आशीर्वाद स्टेशन का ० सभा भर्गो
पो० परिहरा, चुनार मीरजापुर में स्थित है।

आशीर्वाद स्टेशन पर हमारे ग्राम सभा शमरसही, सरसवापर
से टैंकर द्वारा पानी दिडकाव के लिए प्रतिदिन लगभग
6000+8 और लगभग 18000 लिटर पानी प्रतिमाह दिडकाव
आशीर्वाद स्टेशन पर जाता है।



Clean India

Beautiful India

Gram Panchayat Sonbarsa Khurd
Development Block-Rajgarh, Tehsil-Chunar
District-Mirzapur, (U.P.)

Shri Ramlalit
(Head of Village)

Residence-
Village-Viahur, Post Adhwar
Chunar, Mirzapur
Mo.-9919095891

Date 08-01-2026.

Letter no

This is to certify that Ashirwad Stone is situated at Rajapur, Gram Sabha Bhagou, P.O. Parihta, Chunar.

Our Gram Sabha Ramrasahi, Saraswapar supplies water to Ashirwad Stone.

About 600 Liters of water per day and about 18,000 Liters of water per month go to Ashirwad Stone for sprinkling through tankers.



TRUE TRANSLATED COPY

Authority as the case may be. The entire process of grant of No Objection Certificate shall be online through a web based application system.

Water management plans shall be prepared by all the State Ground Water Authorities/ Organizations for all Over-exploited, Critical and Semi-critical assessment units starting with Over-exploited units. Water management plans shall be reviewed and updated periodically. Water management plans, data on water availability and scarcity and policy framed in this regard shall be placed on the websites of Central Ground Water Authority/ State Ground Water Authority.

1.0 Exemptions from seeking No Objection Certificate:

Following categories of consumers shall be exempted from seeking No Objection Certificate for ground water extraction:

- (i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses.
- (ii) Rural drinking water supply schemes.
- (iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.
- (iv) Agricultural activities.
- (v) Micro and small Enterprises drawing ground water less than 10 cum/day.

1.1 Registration of Drilling Rigs

State / Ut Governments shall be responsible for registering drilling rigs operating within their jurisdiction and for maintaining the database of wells drilled by them. Appropriate link shall be provided in CGWA portal for making the data available to CGWA.

2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas

For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per the guidelines issued by the CGWA in proper format as available in CGWA website. No Objection Certificate for new /existing wells shall be granted only in such cases where the local Government water supply agency is unable to supply requisite amount of water in the area.

No Objection Certificate shall be granted subject to the following specific conditions:

- i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/ Group Housing Societies where ground water requirement is more than 20 m³/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.
- ii) The No Objection Certificate shall be valid for a period of five years from the date of issue or till such time local Government water supply is provided to the project area, whichever is earlier. In case the project proponent receives water supply from the concerned local Government Water Supply Agency during the validity of the No Objection Certificate, intimation regarding availability of public water supply shall be sent by the project proponent to CGWA and No Objection Certificate will be cancelled by the Authority. In other cases, the project proponent will apply for renewal of No Objection Certificate, ninety days before the expiry of No Objection Certificate.
- iii) Proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in Table 5.1.

Documents to be submitted with the application

- a) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc.
- b) Affidavit on non-judicial stamp paper of Rs. 10/- by the applicant, confirming non/ inadequate availability of public water supply in case of users requiring ground water up to 10 m³/ day for drinking/ domestic use.
- c) Certificate of non-availability of water from local government water supply agency in cases requiring ground water in excess of 10 m³/ day for drinking/ domestic use. Government water supply agencies

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development & Ganga Rejuvenation
Central Ground Water Authority

PUBLIC NOTICE

New Delhi, Dated 26th October, 2020

Attention to All existing ground water users including industrial/ infrastructure/ mining projects

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification Number S.O. 38(E), dated 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010 of the Government of India in the Ministry of Environment & Forests, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Authority has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number 3289(E) dated 24th September, 2020.

Henceforth applications for NOC for ground water abstraction will be processed based on category of ground water assessment unit and not by notified/ non-notified areas. NOCs in areas notified earlier will also be governed by the revised guidelines and will be issued by Central Ground Water Authority or State/ Union Territory Ground water Authority as the case may be.

This is to bring to the notice of all ground water users that :

1. As Micro and Small Enterprises (MSEs) drawing less than 10 KLD of ground water are exempted from NOC, such MSEs, who have already submitted their applications prior to 24.09.2020 are required to submit self declaration as per format available on the website.
2. Ground water abstraction/ restoration charges shall be payable by all ground water users except those exempted from obtaining No Objection Certificate for ground water abstraction. Existing users shall pay abstraction charges w.e.f. 24.09.2020.
3. All existing users who have obtained NOC before 24.09.2020 and implemented/ installed Rain water harvesting/ artificial recharge will be eligible for rebate of 50% on Ground water abstraction/ restoration charges as per gazette notification, at the time of renewal. Users who have implemented

recharge but quantum of recharge is less than that the quantum as per guidelines (2015), will get rebate on pro rata basis.

4. All existing users who have already obtained NOC from CGWA are hereby directed to install digital water flow meter with telemetry in all existing ground water abstraction structures **irrespective of quantum of ground water withdrawal**, failing which the users shall be liable to pay penalty as per gazette notification.
5. Since the last date for submission of applications for NOC by the existing users was 30.06.2020, all existing users, except exempted categories, who have submitted their applications for NOC after 30.06.2020 and before 24.09.2020 shall be liable to pay penalty of Rs. 1 lakh under Section 15 of Environment (Protection) Act, 1986.
6. All existing users, except exempted categories, who have submitted their applications for NOC after 24.09.2020 will be liable to pay penalty of Rs. 1 lakh under Section 15 of Environment (Protection) Act, 1986 and Environmental Compensation w.e.f. 24.09.2020 as per the gazette notification.
7. All such industries who have submitted their applications for NOC prior to 24.09.2020, and are drawing ground water more than 100 KLD in critical and semi-critical assessment units, are mandatorily required to submit Impact Assessment Report from Accredited Consultant by 31.12.2020 to the concerned Regional Office.
8. Applications received prior to 24.09.2020 from all such industries located in over-exploited assessment units and drawing more than 100 KLD of groundwater will be processed only after receipt of Impact Assessment Report.
9. In case of mining projects involving dewatering, all applicants who have already submitted their applications for NOC are mandatorily required to submit comprehensive hydrogeological report on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio economic impact, details of recycling and reuse, recharge and reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, prepared by Accredited Consultant by 31.12.2020.
10. All existing industries located in Safe, Semi-critical and Critical assessment units and drawing more than 100 KLD of groundwater, who have submitted their applications for renewal of NOC prior to 24.09.2020, are required to submit Water Audit Report from certified water auditors Latest by 31.12.2020.

11. Applications for renewal of NOC received prior to 24.09.2020 from the existing industries located in Over-exploited assessment units and drawing more than 100 KLD of groundwater shall be processed only after receipt of Water Audit Report from certified water auditors.
12. All new infrastructure projects, who have submitted their applications prior to 24.09.2020 and propose to draw more than 20 KLD of ground water are required to submit proof of installation of STP or submit an affidavit as per format available on the website.
13. All such infrastructure projects requiring water for commercial use, who have submitted their applications prior to 24.09.2020, are required to submit completion certificate or submit an affidavit as per format available on the web site.
14. New industries/ infrastructure/ mining projects, who have applied for NOC prior to 24.09.2020 and are falling within 500 m from the periphery of demarcated wetland areas are required to submit affidavit that they will submit copy of consent/ approval from the Wetland Authority to establish their project in the area as and when received by them.
15. New industries/ infrastructure/ mining projects, who have applied for NOC prior to 24.09.2020 and fall beyond 500 m from the periphery of demarcated wetland areas are required to submit affidavit as per format available on the website.

Member
Central Ground Water Authority



TRUE COPY

ANNEXURE NO.C-5

GSTIN No.-09AOCPP1051Q2ZK
STATE CODE:09

TAX INVOICE

Sanjay Bhai Patel

Head Branch-Vill-Bhagauti Dei, Post-Patihata,
Ahraura, Chunar, Mirzapur, U.P. -231304

Invoice No. **01/ 501**

Vehicle No: UP63 CT 2616
UP63 CT 2617
UP63 CT 2618

Date: 01-12-2025 से
31-12-2025 तक

Details of Receiver(Billed to)

Details of Consignee (Shipped to)

Name Ashirwad Stone

Name

Add. Bhagauti Dei

Add.

State : U.P. State Code 09

State : State Code

GSTIN No./ID 09BERPS02245124

GSTIN No./ID

Sr.No.	Name of Product	HSN Code	Qty.	Rate	Amount
	Bolder		4000m ³	330	1320000 = ∞

Freight Charge:

Total Amount Before Tax 1320000 = ∞

Total Amount of invoice (in Words).....

Add CGST@ 2.5% 33000 = ∞

तेरड लाख दियामी हजार रुपये मात्र

Add SGST@ 2.5% 33000 = ∞

Add IGST@ 5% ————

Total Amount After Tax 13860000 = ∞

Amount of Tax Subject to Reverse Charge:

Shoroch

Shoroch
Authorised Signatore

TRUE COPY

ANNEXURE NO. C-6(COLLY)

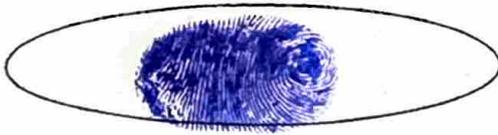
कार्यालय अधीक्षक सामु0स्वा0केन्द्र जमालपुर, मीरजापुर

पत्रांक:- 986
8-1-26

दिनांक:- 08-01-2026

चिकित्सा/स्वास्थ्य प्रमाण पत्र

प्रमाणित किया जाता है कि कु0/श्री/श्रीमती लीला प्रजापति
 उम्र 21 पुत्र/पुत्री/पत्नी श्री लक्ष्मी प्रजापति
 मु0/ग्राम बेसमपुर पोस्ट उकली थाना अहरी
 जिला मिर्जापुर जो आज दिनांक 08-01-2026 को मेरे
 समक्ष अपने स्वास्थ्य परीक्षण के लिए उपस्थित हुए। सामु0स्वा0केन्द्र के डाक्टरों के द्वारा इनके
 स्वास्थ्य का परीक्षण किया गया और पाया कि ये — fit — रोगग्रसित है/नहीं है।



हस्ताक्षर प्रमाणित

Je
 चिकित्साधिकारी
 सामु0स्वा0केन्द्र जमालपुर
 मीरजापुर

Je
 चिकित्साधिकारी
 अधीक्षक
 सामु0स्वा0केन्द्र जमालपुर
 मीरजापुर



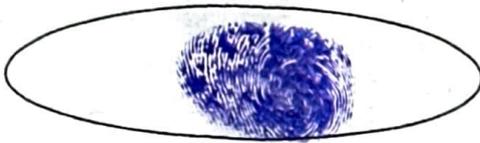
कार्यालय अधीक्षक सामु0स्वा0केन्द्र जमालपुर, मीरजापुर

पत्रांक:- १४१
१-१-२६

दिनांक:- ०८-०१-२०२६

चिकित्सा / स्वास्थ्य प्रमाण पत्र

प्रमाणित किया जाता है कि कु०/श्री/श्रीमती..... श्री. राज
 उम्र..... ५६ पुत्र/पुत्री/पत्नी श्री..... श्री. प्रजाप
 मु०/ग्राम..... राजपुर पोस्ट..... राजपुर थाना..... राजपुर
 जिला..... राजपुर जो आज दिनांक..... ०८-०१-२०२६ को मेरे
 समक्ष अपने स्वास्थ्य परीक्षण के लिए उपस्थित हुए। सामु०स्वा०केन्द्र के डाक्टरों के द्वारा इनके
 स्वास्थ्य का परीक्षण किया गया और पाया कि ये..... — fit — रोगग्रसित है/नहीं है।



हस्ताक्षर प्रमाणित


 चिकित्साधिकारी
 सामु०स्वा०केन्द्र जमालपुर
 मीरजापुर


 चिकित्साधिकारी
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 प्राथमिक स्वास्थ्य केन्द्र
 सामु०स्वा०केन्द्र जमालपुर
 मीरजापुर



चिकित्साधिकारी
 प्राथमिक स्वास्थ्य केन्द्र
 जमालपुर-मीरजापुर

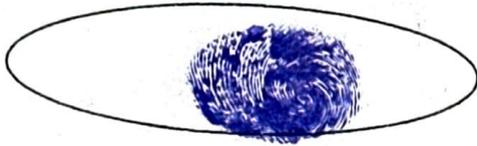
कार्यालय अधीक्षक सामु0स्वा0केन्द्र जमालपुर, मीरजापुर

पत्रांक:- 991
8-1-26

दिनांक:- 08-01-2026

चिकित्सा/स्वास्थ्य प्रमाण पत्र

प्रमाणित किया जाता है कि कु0/श्री/श्रीमती सोनी कुमारी
उम्र 30 पुत्र/पुत्री/पत्नी श्री राम कृष्ण सोनी
मु0/ग्राम बनौली खुर्द पोस्ट बनौली खुर्द थाना बनौली खुर्द
जिला पटना जो आज दिनांक 08-01-2026 को मेरे
समक्ष अपने स्वास्थ्य परीक्षण के लिए उपस्थित हुए। सामु0स्वा0केन्द्र के डाक्टरों के द्वारा इनके
स्वास्थ्य का परीक्षण किया गया और पाया कि ये — fit — रोगग्रसित है/नहीं है।



हस्ताक्षर प्रमाणित

W
चिकित्साधिकारी
सामु0स्वा0केन्द्र जमालपुर
मीरजापुर

W
चिकित्साधिकारी
अधीक्षक
सामु0स्वा0केन्द्र जमालपुर
मीरजापुर



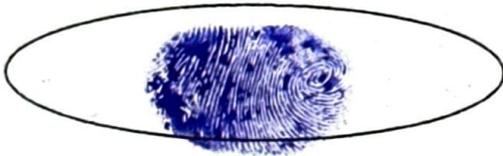
कार्यालय अधीक्षक सामु0स्वा0केन्द्र जमालपुर, मीरजापुर

पत्रांक:- १४५
०४-०१-२६

दिनांक:- ०४-०१-२०२६

चिकित्सा / स्वास्थ्य प्रमाण पत्र

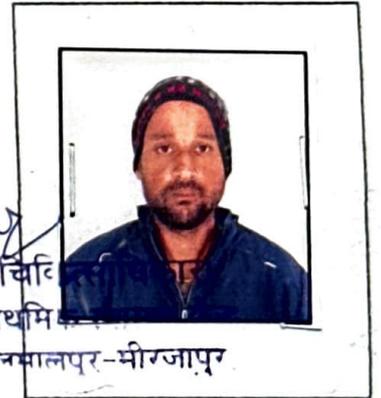
प्रमाणित किया जाता है कि कु०/श्री/श्रीमती अशोक कुमार
उम्र ३५ पुत्र/पुत्री/पत्नी श्री अशोक कुमार
मु०/ग्राम अशोक पोस्ट अशोक थाना अशोक
जिला मिर्जापुर जो आज दिनांक ०४-०१-२०२६ को मेरे
समक्ष अपने स्वास्थ्य परीक्षण के लिए उपस्थित हुए। सामु०स्वा०केन्द्र के डाक्टरों के द्वारा इनके
स्वास्थ्य का परीक्षण किया गया और पाया कि ये fit रोगग्रसित है/नहीं है।



हस्ताक्षर प्रमाणित

U
चिकित्साधिकारी
सामु०स्वा०केन्द्र जमालपुर
मीरजापुर

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अधीक्षक
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सामु०स्वा०केन्द्र जमालपुर
मीरजापुर



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चिकित्सा
मीरजापुर

कार्यालय अधीक्षक सामु0स्वा0केन्द्र जमालपुर, मीरजापुर

पत्रांक:- 1081
8-1-26

दिनांक:- 08-01-2026

चिकित्सा/स्वास्थ्य प्रमाण पत्र

प्रमाणित किया जाता है कि कु0/श्री/श्रीमती पियूषा पटेल
उम्र 19 पुत्र/पुत्री/पत्नी श्री निराज सिंह
मु0/ग्राम पर्वी पोस्ट सामुल थाना चकिया
जिला रायगढ़ जो आज दिनांक 08-01-2026 को मेरे
समक्ष अपने स्वास्थ्य परीक्षण के लिए उपस्थित हुए। सामु0स्वा0केन्द्र के डाक्टरों के द्वारा इनके
स्वास्थ्य का परीक्षण किया गया और पाया कि ये fit रोगग्रसित है/नहीं है।



हस्ताक्षर प्रमाणित


चिकित्साधिकारी
सामु0स्वा0केन्द्र
जमालपुर, मीरजापुर


चिकित्साधिकारी
सामु0स्वा0केन्द्र जमालपुर
मीरजापुर



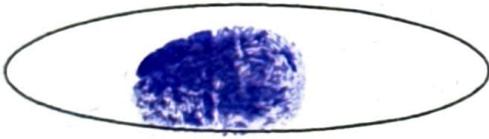
कार्यालय अधीक्षक सामु0स्वा0केन्द्र जमालपुर, मीरजापुर

पत्रांक:- 1034
08-01-26

दिनांक:- 08-01-2026

चिकित्सा/स्वास्थ्य प्रमाण पत्र

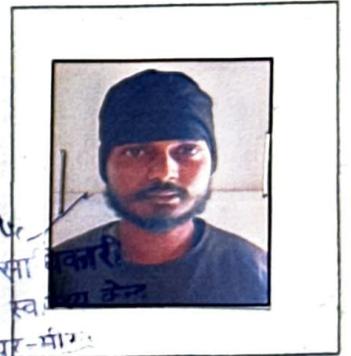
प्रमाणित किया जाता है कि शुद्ध/श्री/श्रीमती अमीरजा
उम्र 30 पुत्र/पुत्री/पत्नी श्री रियासत अली
मु0/ग्राम अधोरी मास पोस्ट 952114 थाना चौपन
जिला बोनसपुर जो आज दिनांक 08-01-2026 को मेरे
समक्ष अपने स्वास्थ्य परीक्षण के लिए उपस्थित हुए। सामु0स्वा0केन्द्र के डाक्टरों के द्वारा इनके
स्वास्थ्य का परीक्षण किया गया और पाया कि ये - fit - रोगग्रसित है/नहीं है।



हस्ताक्षर प्रमाणित

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मीरजापुर

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सामु0स्वा0केन्द्र जमालपुर
मीरजापुर



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चिकित्सा
प्राथमिक स्वास्थ्य केन्द्र
जमालपुर-मीरजापुर

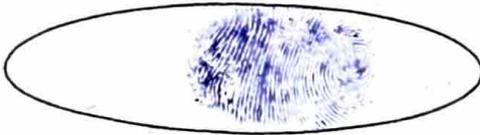
कार्यालय अधीक्षक सामु0स्वा0केन्द्र जमालपुर, मीरजापुर

पत्रांक:- 1082
8-1-26

दिनांक:- 08-01-2026

चिकित्सा/स्वास्थ्य प्रमाण पत्र

प्रमाणित किया जाता है कि कु0/श्री/श्रीमती श्री. सु. पा. म.
उम्र 29 पुत्र/पुत्री/पत्नी श्री श्री. सु. पा. म.
मु0/ग्राम जमालपुर पोस्ट जमालपुर थाना वडेरी
जिला वडेरी जो आज दिनांक 08-01-2026 को मेरे
समक्ष अपने स्वास्थ्य परीक्षण के लिए उपस्थित हुए। सामु0स्वा0केन्द्र के डाक्टरों के द्वारा इनके
स्वास्थ्य का परीक्षण किया गया और पाया कि ये fit रोगग्रसित है/नहीं है।



हस्ताक्षर प्रमाणित

U
चिकित्साधिकारी
सामु0स्वा0केन्द्र जमालपुर
मीरजापुर

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चिकित्साधिकारी
सामु0स्वा0केन्द्र जमालपुर
मीरजापुर



कार्यालय अधीक्षक सामु0स्वा0केन्द्र जमालपुर, मीरजापुर

पत्रांक:- 1083
8-1-26

दिनांक:- 08-01-2026

चिकित्सा / स्वास्थ्य प्रमाण पत्र

प्रमाणित किया जाता है कि कु0/श्री/श्रीमती राधा देवी राधा देवी
उम्र 57 पुत्र/पुत्री/पत्नी श्री राधा देवी
मु0/ग्राम देवायपुर पोस्ट अरुडी थाना अरुडी
जिला मिर्जापुर जो आज दिनांक 08-01-2026 को मेरे
समक्ष अपने स्वास्थ्य परीक्षण के लिए उपस्थित हुए। सामु0स्वा0केन्द्र के डाक्टरों के द्वारा इनके
स्वास्थ्य का परीक्षण किया गया और पाया कि ये fit रोगग्रसित है/नहीं है।



हस्ताक्षर प्रमाणित


चिकित्साधिकारी
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मीरजापुर


चिकित्साधिकारी
अधीक्षक
प्राथमिक स्वास्थ्य केन्द्र
सामु0स्वा0केन्द्र जमालपुर
मीरजापुर



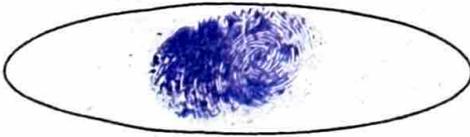
कार्यालय अधीक्षक सामु0स्वा0केन्द्र जमालपुर, मीरजापुर

पत्रांक:- 1080
8-1-26

दिनांक:- 08-01-2026

चिकित्सा / स्वास्थ्य प्रमाण पत्र

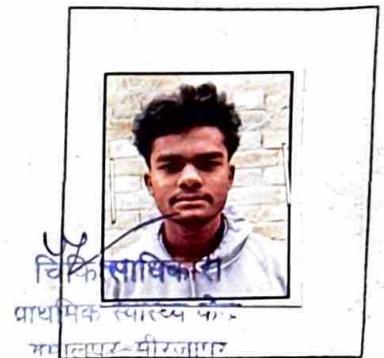
प्रमाणित किया जाता है कि कु0/श्री/श्रीमती 24621.....
उम्र 24 पुत्र/पुत्री/पत्नी श्री 24621.....
मु0/ग्राम भोरापुर पोस्ट वाहेरी थाना वाहेरी.....
जिला वाहेरी जो आज दिनांक 08-01-2026 को मेरे
समक्ष अपने स्वास्थ्य परीक्षण के लिए उपस्थित हुए। सामु0स्वा0केन्द्र के डाक्टरों के द्वारा इनके
स्वास्थ्य का परीक्षण किया गया और पाया कि ये — + — रोगग्रसित है/नहीं है।



हस्ताक्षर प्रमाणित

चिकित्साधिकारी
सामु0स्वा0केन्द्र जमालपुर
जमालपुर-मीरजापुर

चिकित्साधिकारी
अधीक्षक
प्राथमिक स्वास्थ्य केन्द्र
सामु0स्वा0केन्द्र जमालपुर
जमालपुर-मीरजापुर



कार्यालय अधीक्षक सामु0स्वा0केन्द्र जमालपुर, मीरजापुर

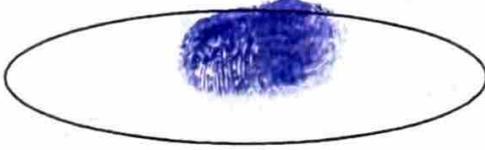
पत्रांक:- 985

दिनांक:- 08-01-2026

8-1-26

चिकित्सा/स्वास्थ्य प्रमाण पत्र

प्रमाणित किया जाता है कि कु0/श्री/श्रीमती..... विजयेकी नाथ.....
 उम्र..... 47..... पुत्र/पुत्री/प्रती श्री..... 211201 5514.....
 मु0/ग्राम..... विजयेकी..... पोस्ट..... मीरजापुर..... थाना..... मीरजापुर.....
 जिला..... मीरजापुर..... जो आज दिनांक 08-01-2026..... को मेरे
 समक्ष अपने स्वास्थ्य परीक्षण के लिए उपस्थित हुए। सामु0स्वा0केन्द्र के डाक्टरों के द्वारा इनके
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हस्ताक्षर प्रमाणित


 चिकित्साधिकारी
 सामु0स्वा0केन्द्र जमालपुर
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 चिकित्साधिकारी
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